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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. No. 344/95
MA 508/1995

New Delhi, dated the 24th March, 1995

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Hon'ble Shri K. Muthukumar, Member (A)

Sh. Durvesh Kumar
r/o V & P.O. Jawli,
Distt. Ghaziabad (UP)

... Applicant

(By Advocate Shri A.K. Bhardwaj)

Vs.

1. Union of India & Ors through the
Secretary,
Govt. of India, Ministry of Information
and Broadcasting, New Delhi.
2. The Director General,
Dept. of Advertising & Visual Publicity,
P.T.I. Building, Parliament Street,
New Delhi.

... Respondents

(By Advocate Shri V.S.R. Krishna)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

MA 508/95 has not been listed in the cause list. However, this MA is/for interim relief on the basis of the scheme dated 10.9.1993 framed by the respondents with regard to the confirmation of temporary status of casual labourers. The interim relief claimed in the MA is the same as the representation made by the applicant to the respondents dated 11.8.1994 (Annexure E) of the O.A. The claim of the applicant is that he fulfils the conditions prescribed in the scheme dated 10-9-1993. He states that no reply has been received to this representation so far.

2. We have heard the learned counsel for the parties and perused the records.

3. In view of the facts given in the representation, this OA is disposed of with a direction to the respondents to consider the representation of the applicant dated 11.8.1994 (Annexure-E), in the light of the scheme dated 10.9.1993 by passing a speaking order, within three months from the date of receipt of a copy of this order.

4. OA. is disposed of as above, No order as to costs.


(K. Muthukumar)
Member (A)


(Lakshmi Swaminathan)
Member (J)

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